

should be postponed. The payment should be made in instalments at equal rates.

13.43 hrs

PAPERS LAID ON THE TABLE

Detailed Demands for grants of the Ministry of law., Justice and company Affairs for 1992-93.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGLAM) : On behalf of Shri K, Vijaya Bhaskara Reddy, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law, Justice and Company affairs for the year 1992-93 [Placed in Library. See No. LT-1825/92]

Detailed Demands for grants of the Ministry of Planning and Programme Implementation for 1992-93.

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R. BHARADWAJ) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning and Programme Implementation for the year 1992-93 [Placed in Library. See No. LT 1826/92]

[Translation]

Annual Report and Review on the working of the wool and woollen Export Promotion council, New Delhi for 1990-91 and statement for Delay in laying these papers etc. and Detailed Demands for Grants of the Ministry of textiles for 1992-93

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK

GEHLOTS) : I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool and Woollens Export promotion Council, New Delhi, for the year 1990-91. —
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (1) above. [Placed in Library. See No. LT 1827/92]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics marketing Co-operative Society Limited, Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Handloom Farbrics Marketting Co-operative Society Limited, Delhi for the year 1990-91.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above [Placed in Library. See No. LT 1928/92]
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles, for the year 1992-93. [Placed in Library. See No. LT 1929/92]

Annual Accounts of the Madras Port Trust Jawaharlal Post Trust, Cochen port Trust and Calcutta Trust for 1990-91 together with Audit Reports thereon and statements showing reasons for delay in laying the paper etc

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMGLAM) : on behalf of Shri Jagdish Tyler I beg to layha on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act. 1963:-

(a) (i) Annual Accounts of the Madras Port Trust for the year 1990-91 together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Madras Port Trust for the year 1990-91. [Placed in Library. See No. LT-1830/92]

(b) (i) Annual accounts of the Jawaharlal Nehru Port Trust for the year 1990-91 together with Audit report thereon.

(ii) Review by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust for the year 1990-91. [Placed in Library. See No. LT-1831/92]

(c) (i) A copy of the Annual Accounts of the Cochin Port Trust for the year 1990-91 together with audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Cochin Port Trust for the

year 1990-91

[Placed in Library. See No. LT-1832/92]

(d) (i) A copy of the Annual Accounts of the Calcutta Port Trust for the year 1990-91 together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Calcutta Port Trust for the year 1990-91.

[Placed in Library. See No. LT-1833/92]

(2) Four statements (Hindia and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-1833/92]

Detailed Demands for Grants of the Ministry of civil Aviation and Tourism for 1992-93

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVATION AND TOURISM (SHRI M.O.H. FAROOK): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation and Tourism for the year 1992-93.

[Placed in Library. See No. LT-1834/92]

Notification Under Companies Act 1956.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMGLAM): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the companies Act, 1956:-

(i) The Trustees (declaration of holdings of shares and debentures) Amendment Rules, 1992 published in Notification No. G.S.R. 117(E) in Gazette of India dated the 21st February 1992.

(ii) The Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 1991 published in Notification No. G.S.R. 754 (E) in Gazette of India dated the 26th December, 1991. [Placed in Library. See No. LT-1835/92]

(2) A copy of the Monopolies and Restrictive trade practices (Amendment) Rules, 191, (Hindi and English versions) published in Notification No. G.S.R. 755(E) in Gazette of India dated the 26th December, 1991. under sub-section (3) of section 67 of the monopolies and Restrictive Trade practices Act, 1969. [Placed in Library. See No. LT-1836/92]

Detailed Demands for Grants of the Ministry of Finance for 1992-93

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for the year 1992-93 [Placed in Library. See No. LT-1837/92]

Notification under foreign Regulation Act., 1973, Annual Reports of the Giridih kshetriya Gramin Bank Giridih and Netrauti Gramman Bank, Mangalore for the year 1990-91 together with accounts and Auditors Reports thereon etc. and Notification Under Securities and Exchange Board of India, Ordinance, 1992.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR

SINGH) : I beg to lay on the Table:-

(i) A copy of the Notification No. G.S.R. 93(E) (Hindi and English versions) published in Gazette of India dated the 11th February, 1992 regarding permission to any person in India to take of send out of India Gold Jewellery or precious stones issued under sub-section (2) of section 13 of the Foreign Exchange Regulation Act. 1973. [Placed in Library. See No. LT-1838/92]

(2) A copy each of the following Annual Reports (Hindi and English versions):

(i) Report of the Giridih Kshetriya Gramin Bank. Giridih for the year 1990-91 together with the Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-1839/92]

(ii) Report of the Netravati Grammeena Bank. Mangalore for the year 1990-91 together with accounts and Auditor's Report thereon [Placed in Library. See No. LT 1840/92].

(iii) Report of the Kalpathara Grammeena Bank, Tumkur for the year 1990-91 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-1841/92]

(iv) Report of the Cauvery Grammeena Bank, Mysore, for the year 1990-91 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-1842/92]

(v) Report of the Singhbhun Kashetriya Gramin Bank Chaibasa, for the year 1990-

91 together with Accounts and Auditor's Report thereon [Placed in Library. See No. LT 18 73/92]

13. 441/2 hrs

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Eighth Report and Minutes

- (3) A copy of the Notification No. S.O. 195 (E) (Hindi and English versions) published in Gazette of India dated the 9th March, 1992 appointing Smt. R. Lakshmanan, Additional Secretary, Ministry of Law, Justice and Company Affairs Department of legal Affairs as a member of the Securities and Exchange Board of India issued under sub-section (i) of section 4 of the securities and Exchange board of India Ordinance, 1992. [Placed in Library. See No. LT-1844/92]

[English]

SHRI K. PRADHANI (Nowrangpur): I beg to present the Eighth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Commerce (Department of Commerce) Reservations for and employment of Scheduled Castes and Scheduled Tribes in Minerals and Metals Trading Corporation of India Limited and Minutes of the sittings of the Committee relating thereto.

13.44 hrs

PUBLIC ACCOUNTS COMMITTEE

Twentieth and Twenty-second Reports

[Translation]

SHRI ATAL BIHARI VAJPAYEE: (Lucknow): Mr. Speaker, Sir, I beg to present the following Reports (Hindi and English Versions) of Public Accounts Committee:-

- (1) Twentieth Report on the action taken on 97th Report (8th Lok Sabha) on construction of 1296 dwelling units at Kishangarh by Delhi Development Authority.
- (2) Twenty-second Report on action taken on 16 2nd report (8th Lok Sabha) on Madras Atomic Power Project.

13.45 hrs

ELECTION COMMITTEE

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): I beg to move:

"That in pursuance of sub-section 4(b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a member of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder, *vice* Shri Chokka Rao Juvvadi resigned."